IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM

O. A. No. ZXXXX No.

279

1991

21.3.1991 DATE OF DECISION_

V.A.Radhuprasad Applicant (8)

Advocate for the Applicant (\$) Mr.TK Venugopalan

Versus:

UOI rep. by Secy., M/o Exter- Respondent (s) nal Affairs, 5.Block, N.Delhi & Another.

Mr. Mathews J Nedumpara, ACGSC Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. S.P.Mukerji

Vica Chairman

The Hon'ble Mr. **R.V.**Haridasan

Judicial Member

- 1. Whether Reporters of local papers may be allowed to see the Judgement? Yu
- To be referred to the Reporter or not?
 Whether their Lordships wish to see the fair copy of the Judgement?
- 4. To be circulated to all Benches of the Tribunal? M

JUDGEMENT

(Mr.S.P.Mukerji, Vice Chairman)

We have heard the learned counsel for the parties. The applicant in this case prays for setting aside of the impugned order at Annexure-A4 dated 24.3.86 by which his representation dated 10.12.85 for preponing his date of regularisation to 8.12.78 was rejected. It was also indicated therein that the applicant along with other Lover Division Clerks was the benefit of given as a special concession of regularisation, though he was overaged at the time of his re-employment. The learned counsel for the applicant indicated that, after getting the impugned order dated 24.3.86 the applicant has been making several representations.

The last representation dated 16.8.1990 is at Annexure-A5.

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2. It is an established law, that a series of leave representations cannot give a new reason of life to a case which suffers from the wise of limitation.

The applicant Mould have moved before the appropriate applicant Mould have moved before the appropriate applicant, if so advised after waiting for six months of filing the representation, at Annexure-A4, and that too within one year from the date of expiry of six months. The applicant for reasons best known to him preferred to pursue his case with the respondents by sending one representation after another knowing fully that such an action was not bearing any fruit. In the circumstances, we find that the application is time barred and cannot be admitted, and the same is rejected under Section 19(3) of the Adminis-

trative Tribunals Act.

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(A.V.HARIDASAN)

SZN Li / 21.3.

21.3.1991